

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA NO. 320/88

1. S.M.Das
2. N.D.Apte
3. K.Sathiapalan
C/o Pratiraksha Mazdoor
Sangh, H-28/5, Ordnance
Estate, Ambernath 421502.

Applicants

v/s.

Union of India
through
The Secretary,
Ministry of Defence,
Dept. of Defence Production,
New Delhi 110 011.

AND EIGHT OTHERS.

Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil

Appearance:

Applicant No. 1 in person

Mr.S.R.Atre (for Mr.P.M.Pradhan)
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 26.8.1988

(PER: B.C.Gadgil, Vice Chairman)

Heard the applicant No. 1 in person for himself and for applicants Nos. 2 & 3. Mr.S.R.Atre for Mr.P.M.Pradhan appears for the respondents. Mr.Atre has produced a copy of the Government instructions No. 981/A/A dated 13.7.1988, that copy is taken on record. In view of these instructions, the applicant No. 1 states that the applicants may be permitted to withdraw the application with liberty to file fresh application if need arises. Mr.Atre cannot have any objection. The application is, therefore, disposed of as withdrawn with liberty to the applicants to file a fresh application if need arise.

B.C.Gadgil

(B.C.Gadgil)
Vice Chairman